

**COURT - I****IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)****APPEAL NO. 162 OF 2016 & IA NOS. 338 AND 570 OF 2016  
AND  
APPEAL NO. 46 OF 2017 & IA NO. 118 OF 2017**

**Dated: 30<sup>th</sup> March, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**APPEAL NO. 162 OF 2016 & IA NOS. 338 AND 570 OF 2016**

**In the matter of :**

**Amaravati Power Transmission Co. Ltd. ...Appellant(s)  
Vs.  
Maharashtra Electricity Regulatory Commission ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Alok Shankar

Counsel for the Respondent(s) : Mr. Buddy Ragandhan for R-1

**APPEAL NO. 46 OF 2017 & IA NO. 118 OF 2017**

**In the matter of :**

**Amaravati Power Transmission Co. Ltd. ...Appellant(s)  
Vs.  
Maharashtra Electricity Regulatory Commission ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Alok Shankar

Counsel for the Respondent(s) : Mr. Buddy Ragandhan for R-1

**ORDER**

It is represented that pleadings are complete in Appeal No. 162 of 2016.

Learned counsel for the appellant in Appeal No. 46 of 2017 seeks two weeks time to file rejoinder. He may file the same on or before 17.04.2017 after serving copy on the other side.

List these matters on **29.05.2017.**

**(I. J. Kapoor)**  
**Technical Member**

**(Justice Ranjana P. Desai)**  
**Chairperson**

*ts/kt*